

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.)..... CRLMP No(s).
16904/2016

(Arising out of impugned final judgment and order dated 18/12/2013
in CRLA No.889/2005 passed by the High Court of Judicature at
Allahabad, Lucknow Bench, Lucknow)

STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

SHIV KUMAR AND ORS.

Respondent(s)

(With appln.(s) for c/delay in filing SLP)

Date : 24/10/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE JAGDISH SINGH KHEHAR
HON'BLE MR. JUSTICE ARUN MISHRA
HON'BLE MR. JUSTICE A.M. KHANWILKAR

For Petitioner(s) Mr.V.K.Shukla, AAG
 Ms.Garima Bajaj, Adv.
 Ms. Pragati Neekhara, Adv.

For Respondent(s)

Upon hearing the counsel the Court made the following
O R D E R

Delay condoned.

Learned Additional Advocate General appearing on behalf
of the petitioner has invited our attention to the statement of
P.W.1 - Shiv Nandan, noticed by the trial court, in paragraph 38 of
the order dated 06.07.2005.

Issue notice.

(SATISH KUMAR YADAV)
AR-CUM-PS

(SNEH BALA MEHRA)
ASSISTANT REGISTRAR